

**GOVERNMENT OF INDIA
MINISTRY OF LABOUR AND EMPLOYMENT
LOK SABHA
UNSTARRED QUESTION NO. 3262
TO BE ANSWERED ON 16.12.2024**

ASSESSMENT OF HOME BASED WORKERS

**3262. SHRI SUBBARAYAN K:
COM. SELVARAJ V:**

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether the Government has an official assessment of home based workers;**
- (b) if so, the details thereof, sector-wise and gender-wise, if not, the reasons therefor;**
- (c) whether the Government has collected the data of home based workers of textiles, leather, handicrafts, etc., if so, the details thereof, sector-wise; and**
- (d) whether the Government proposes to enact a law on home based workers, if so, the details thereof and if not, the reasons therefor?**

ANSWER

**MINISTER OF STATE FOR LABOUR AND EMPLOYMENT
(SUSHRI SHOBHA KARANDLAJE)**

(a) to (d): The Unorganized Workers' Social Security Act, 2008, now subsumed in the Code on Social Security, 2020, provides for social security to unorganized workers including homebased workers. In the Code on Social Security, 2020 the Central and State Government are mandated to formulate suitable social security and welfare schemes for unorganized workers.

The Ministry of Labour and Employment has launched eShram portal, on 26th August, 2021, for registration of unorganised workers, including domestic workers, on eShram portal. It also allows an unorganised worker to register on the portal on a self-declaration basis. The main objective of the eShram portal is to create a national database of unorganized workers, including homebased workers, seeded with Aadhaar, and facilitate registration under existing Social Security and Welfare Schemes to such workers. As on 11.12.2024, 30.45 crores workers have registered on this portal including 2.89 crores Domestic and Household Workers.
